

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:-

(i) The Indian Administrative Service (Pay) Second Amendment Rules, 1990 published in Notification No. G.S.R. 263 in Gazette of India dated the 5th May, 1990.

(ii) The Indian Police Service (Pay) First Amendment Rules, 1990 published in Notification No. G.S.R. 264 in Gazette of India dated the 5th May, 1990.

(iii) The Indian Forest Service (Pay) First Amendment Rules, 1990 published in Notification No. G.S.R. 265 in Gazette of India dated the 5th May, 1990.

(iv) The Indian Police Service (Fixation of Cadre Strength) Amendment Regulations, 1990 published in Notification No. G.S.R. 317 in Gazette of India dated the 26th May, 1990.

(v) The Indian Police Service (Pay) Second Amendment Rules, 1990 published in Notification No. G.S.R. 318 in Gazette of India dated the 26th May, 1990.

(vi) The Indian Administration Service (Fixation of Cadre Strength) Third Amendment Regulation, 1990 published in Notification No. G.S.R. 393 in Gazette of India dated the 30th June, 1990.

(vii) The Indian Administrative Service (Pay) Third Amendment Rules, 1990, published in Notification No. G.S.R. 394 in Gazette of India dated the 30th June, [Placed in Library *See.No* LT-1235/90].

(2) A copy of the Notification No. S.O. 1647 (Hindi and English versions) published in Gazette of India dated the 16th June, 1990 making certain amendments to Notification No. G.S.R. 159 dated the 1st March, 1986 issued under section 10A of the Former Secretary of State Service Officers (Conditions of Service) Act, 1972 [Placed in Library *See.No* LT-1236/90].

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Geomagnetism, Bombay, for the year 1988-89 along with Audited Accounts.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Institute of Geomagnetism, Bombay, for the year 1988-89. [Placed in Library *See.No* LT-1237/90]

12.51 1/2 hrs.

## ELECTIONS TO COMMITTEES

[*English*]

### (I) Animal Welfare Board

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI NILAMANI ROURAY): I beg to move:

"That in pursuance of Section 5(1) (i) of the Prevention of Cruelty to Animals Act, 1960, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Animal Welfare Board for the remaining term commencing from the date of notification by the Government upto 2 March, 1992, subject to the other provisions of the said Act,"

MR. DEPUTY-SPEAKER: The question is:

"That in pursuance of Section 5(1) (i) of the Prevention of Cruelty to Animals Act, 1960, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Animal Welfare Board for the remaining term commencing from the date of notification by the Govern-

ment upto 2 March, 1992, subject to the other provisions, of the said Act."

*The motion was adopted*

(ii) **Court of the Aligarh Muslim University**

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): On behalf of Shri Chimanbhai Mehta, I beg to move:

"That in pursuance of sub-clause (xxiv) of Clause 14 of the Statutes of the Aligarh Muslim University, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Court of the Aligarh Muslim University, subject to other provisions of the said Statutes *vice* Shri Satya Pal Malik resigned from the Court. The member so elected shall not be the employee of the Aligarh Muslim University."

MR. DEPUTY-SPEAKER: The question is:

"That in pursuance of sub-clause (xxiv) of Clause (1) of the Statute 14 of the Statutes of the Aligarh Muslim University, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Court of the Aligarh Muslim University, subject to other provisions of the said Statutes *vice* Shri Satya Pal Malik resigned from the Court. The member so elected shall not be the employee of the Aligarh Muslim University."

*The motion was adopted*

12.52 1/2 hrs.

**CANTONMENTS (AMENDMENT) BILL\***

[English]

MR. DEPUTY-SPEAKER: Now, we go to introduction of Bills. Dr. Raja Ramanna.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): I beg to move for leave to introduce a Bill further to amend the Cantonments Act, 1924.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Cantonments Act, 1924."

*The motion was adopted*

DR. RAJA RAMANNA: I introduce the Bill.\*\*

12.53 hrs.

**TOBACCO BOARD (AMENDMENT) BILL\***

[English]

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI ARANGIL SHREEDHARNA): I beg to move for leave to introduce a Bill further to amend the Tobacco Board Act, 1975.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Tobacco Board Act, 1975."

*The motion was adopted*

SHRI ARANGIL SHREEDHARAN: introduce\*\* the Bill.

\*Published in the Gazette of India Extraordinary Part II, section 2, dated 20.8.90.

\*\*Introduced with the recommendation of the President.